

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 36/13 of NC-VI held on 14.02.2013

Meeting No. 36/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 14.02.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1	Sh.Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No 34/13 dated 31.1.2013 and 35/13 dated 07.02.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1136 Case No.:8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Deferred
	The case was discussed in the meeting and committee decided to call for the following information as per deficiency letter issued by DIPP(TSW) vide their letter dated 17.2.2013. as under:-			
	i. Basis for taking area of 40 Sq . Mtrs. for 63 mm penal in each pre-fabricated Telecom Shelter of size 2200 mm x2200 mm x2600mm. Size of different penal of 63 mm thick may be submitted in each support of total area of penal in each shelter. ii. Net weight of indigenous inputs in each shelter. The case was deferred and to be placed before the committee on 21.3.2013.			

2	1137 Case No.:6/27/85-ALC3/2011	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
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HQ File :01/85/050/00150/AM12/	RLA File :05/23/040/00268/AM12/	Lic.No/Date:0510305934 19.10.2011	Approved
The case was discussed in the meeting and committee decided to approve the norms as per the comments furnished by the DIPP vide their letter dated 17.2.2013.			
Export Item	Qty.	Import Item	Qty.
Pre- fabricated Telecom shelter size (4.0M(L)* 3.0m (w) * 2.9 m (H) internal with cable ladder puf panel thickness , 80 MM. (containing pre--coated galvanized iron coils of 0.5 mm thickness)	49.00 No. (61642 Kgs)	1. Pre-coated Galvanised Iron coils of 0.5 mm thickness 2. Polyol 3.MDI (Isocynate)	4900.00kg 11662.00 kg (inclusive of 5% wastage) 14700.00 kg
RA may take consequential action as per policy /procedure			

3	1138 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	The case was discussed in the meeting and it was noted that report called from RA Mumbai regarding actual use of natural crab ingredients in the end export product has not been received so far. Committee decided that DO reminder may be issued from Chairman's level. The case was deferred and to be placed before the committee on 21.3.2013.			

4	1139 Case No.:1/27/85-ALC3/2012	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00139/AM13/	RLA File :03/94/040/00434/AM13/	Lic.No/Date:0310709877 21.09.2012	Deferred
	The case was discussed in the meeting and it was noted that report called from RA Mumbai regarding actual use of natural crab ingredients in the end export product has not been received so far. Committee decided that DO reminder may be issued from Chairman's level. The case was deferred and to be placed before the committee on 21.3.2013.			

5	1140 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557	Deferred

12.04.2011

The case was discussed in the meeting and it was noted that information called from DIPP regarding issue of valid licence as per IDR Act are awaited. The case was deferred and to be placed before the committees on 21.3.2013. DIPP to be reminded for comments.

6	1141 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	The case was discussed in the meeting and it was noted that information called from DIPP regarding issue of valid licence as per IDR Act are awaited. The case was deferred and to be placed before the committees on 21.3.2013. DIPP to be reminded for comments.			

7	1142 Case No.:3/20/85-ALC3/2012	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00119/AM13/	RLA File :10/24/040/00043/AM13/	Lic.No/Date:1010050991 23.08.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the applicant are awaited. Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the committees on 21.3.2013			

8	1143 Case No.:1/21/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:36/85- ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00123/AM13/	RLA File :05/24/040/00071/AM13/	Lic.No/Date:0510327329 14.06.2012	Deferred
	The case was discussed in the meeting and it was decided to remind MFPI to expedite re-check of their comments furnished vide their O.M No 41/DGFT/2012 dated 20.12.2013. The case was deferred and to be placed before the committee after two weeks.			
9	1144 Case No.:12/36/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:36/85- ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00215/AM12/	RLA File :08/24/040/00231/AM12/	Lic.No/Date:0810107889	Deferred

18.01.2012

The case was discussed in the meeting and it was noted that information called from the firm awaited. Committee decided to remind the firm to expedite the information . The case was deferred and to be placed before the committee on 21.3.2013.

10	1145 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
The case was discussed in the meeting and it was noted that it has been quite delayed . committee decided to remind MFPI and MSME to expedite their comments, The case was deferred and to be placed before the committee on 21.3.2013.				

11

1146 Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Approved
The committee decided to approve the norms as per written comments furnished by MSME vide their U.O.No. 37(5)/111/2012-13/Hosiery dated 06.02.2013. Committee also decided to indicate the GSM of Tissue in export product and GSM against import items , namely, PPPB Hydrophilic nonwoven fabric and spun bonded nonwoven fabric as applied for and the same in the export product as under:-			
Export Item	Qty.	Import Item	Qty.
1. Baby Diapers (Mamy Poko pants) Small size, containing krafted bleach wood pulp- 9.18 grams, Tissue (GSM-16)-1.92 grams, SAP-3.60 grams, PPPB Hydrophilic nonwoven fabric-1.52 grams, Spun bonded nonwoven polypropylene fabric-1.84 grams ,String- 0.29 grams, non-breathable film-1.15 grams per piece of diaper	2.00 lac pieces.	1.Krafted Bleached Wood Pulp	1836Kgs
		2.Tissue, GSM-16	384Kgs
		3. Super Absorbent Polymer	720Kgs
		4. PPPB Hydrophilic Nonwoven Fabric 23 GSM 170 MM	304Kgs.
		5. Spun Bonded Nonwoven Polypropylene Fabric	368Kgs
		6. String with Elastic properties	58Kgs
		7. Non-Breathable Film	230Kgs.
2. Baby Diapers (Mamy Poko pants) Medium size, containing krafted bleach wood pulp- 13.50	9.00Lac	1.Krafted Bleached Wood Pulp	12150Kgs.
		2.Tissue, GSM-16	1242Kgs

grams, Tissue(GSM-16)-1.38 grams, SAP-8.50grams, PPPB Hydrophilic nonwoven fabric-1.45grams, Spun bonded nonwoven polypropylene fabric-2.27 grams ,String- 0.38grams, non-breathable film-1.10 grams per piece of diaper	pieces	3. Super Absorbent Polymer	7650Kgs
		4. PPPB Hydrophilic Nonwoven Fabric 23 GSM 170 MM	1305Kgs.
		5. Spun Bonded Nonwoven Polypropylene Fabric	2043Kgs
		6. String with Elastic properties	342Kgs
		7. Non-Breathable Film	990Kgs.
3. Baby Diapers (Mamy Poko pants) 'L size, containing krafted bleach wood pulp- '13.50 grams, Tissue(GSM-16)-1.38grams, SAP-10.00 grams, PPPB Hydrophilic nonwoven fabric- 1.45grams, Spun bonded nonwoven polypropylene fabric- 2.66 grams ,String- 0.42grams, non-breathable film-1.10 grams per piece of diaper	8.00Lac pieces	1.Krafted Bleached Wood Pulp	10800Kgs
		2.Tissue, GSM-16	1104Kgs
		3. Super Absorbent Polymer	8000Kgs
		4. PPPB Hydrophilic Nonwoven Fabric 23 GSM 170 MM	1160Kgs.
		5. Spun Bonded Nonwoven Polypropylene Fabric	2128Kgs
		6. String with Elastic properties	336Kgs
		7. Non-Breathable Film	880Kgs.
4. Baby Diapers (Mamy Poko pants) 'XL'size, containing krafted bleach wood pulp-13.93grams, Tissue(GSM-16)-2.32grams, SAP-11.00 grams, PPPB Hydrophilic nonwoven fabric- 1.92 grams, Spun bonded nonwoven polypropylene fabric-3.07grams ,String- 0.49 grams, non-breathable film-1.55 grams per piece of diaper	4.00Lac pieces	1.Krafted Bleached Wood Pulp	5572Kgs
		2.Tissue, GSM-16	928Kgs
		3. Super Absorbent Polymer	4400Kgs
		4. PPPB Hydrophilic Nonwoven Fabric 23 GSM 170 MM	760Kgs.
		5. Spun Bonded Nonwoven Polypropylene Fabric	1228Kgs

	5. Baby Diapers (Mamy Poko pants) 'XXL'size, containing krafted bleach wood pulp- 17.28 grams, Tissue (GSM-16)-2.32grams, SAP-12.63grams, PPPB Hydrophilic nonwoven fabric- 1.92 grams, Spun bonded nonwoven polypropylene fabric- 3.52grams ,String- 0.54grams, non-breathable film-1.55 grams per piece of diaper	2.00 Lac pices.	6. String with Elastic properties	196Kgs
			7. Non-Breathable Film	620Kgs.
			1.Krafted Bleached Wood Pulp	3456Kgs
			2.Tissue, GSM-16	464Kgs
			3. Super Absorbent Polymer	2526Kgs
			4. PPPB Hydrophilic Nonwoven Fabric 23 GSM 170 MM	384Kgs.
			5. Spun Bonded Nonwoven Polypropylene Fabric	704Kgs
			6. String with Elastic properties	108Kgs
			7. Non-Breathable Film	310Kgs.
			RA may take consequential action as per policy/procedure.	

12	1147 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	
	The case was discussed in the meeting and the representative of MSME has informed that the unit has surrendered the Advance Authorisation . Committee decided that this may be confirmed from concerned RA.			

13	1148 Case No.:1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Deferred
	The hard copy of the application not received from RA. Committee decided that hard copy of the application may be called for from the concerned RA. The case was deferred and to be placed before the committee on 21.3.2013.			

14	1149 Case No.:4/9/85-ALC3/2012	Party Name:GEPACH INTERNATIONAL	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00062/AM13/	RLA File :03/94/040/01063/AM12/	Lic.No/Date:0310692526 27.04.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per written comments furnished by MSME vide their U.O.No 17(4) (1)/ 2013 –Food dated 1.2.2013. as under ;-			
	Export Item	Qty.	Import Item	Qty.
	Urisan Forte each sachet contains cranberry extract 180 mg (containing not less than 20% proanthocyanidins), and D Mannose 300 mg.(purity not less than 99%	7,50,000.00 Number	1.Cranberry extract containing not less than 20% proanthocyanidins 2.D Mannose purity not less than 99%	137.700 kg 229.500 kg.
	RA may take consequential action as per policy / procedure.			

15	1150 Case No.:3/7/85-ALC3/2012	Party Name:PUSHPAM FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00046/AM13/	RLA File :31/83/040/00019/AM13/	Lic.No/Date:3110054409 23.05.2012	Deferred
	The case was discussed in the meeting and it was noted that information furnished by the firm already forwarded to MFPI vide this office letter dated 26.12. 2012. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 21.3.2013.			

16	1151 Case No.:17/2/85-ALC3/2012	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00017/AM13/	RLA File :05/23/040/00473/AM12/	Lic.No/Date:0510319156 01.03.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm by the Department of Information and Technology has not been received. Committee decided to issue another reminder to the firm for submitting the requisite information. The case was deferred and to be placed before the committee on 21.3.2013.			

17	1152 Case No.:5/20/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/00121/AM13/	RLA File :34/24/040/00122/AM13/	Lic.No/Date:3410034795 06.08.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm in a similar case has not been received so far. Committee decided to issue another reminder to the firm for submitting information regarding how no indigenous input is indicated to have been used , when the export quantity is more than double the import quantity. The case was deferred and to be placed before the committee on 21.3.2013			

18	1153	Party Name:CHOICE TRADING COROORATION PVT. LTD	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status:
	HQ File :01/85/050/089/AM11	RLA File :10/24/40/56/AM11	Lic.No/Date:1010040368 30.09.2010	Rejected
	The case was discussed in the meeting and it was noted that information called for from the firm has not been received despite reminders. Committee decided to reject the case			

19	1154	Party Name:MANDOVI PELLETS, GOA	Meet No/Date:36/85-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/85/162/226/AM13	Modification of SION C-498 for export of ‘Iron Ore Pellets”.		
	The case was discussed in the meeting and it was noted that it is a request for fixation of SION. Committee decided that as per present procedure representative production and consumption data of five exporters/ producers, duly certified by CA/CE , may be called for from concerned EPC and Ministry of steel for further consideration.			

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